

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

SEVENTH SESSION—SECOND LOK SABHA

Thirty Eighth Report



**LOK SABHA SECRETARIAT
NEW DELHI
May, 1959
Price : 0.55 nP.**

CONTENTS

	PAGES
1. Thirty-fourth Report	1
2. Thirty-fifth Report	2
3. Thirty-sixth Report	3-5
4. Thirty-seventh Report	6
5. Thirty-eighth Report	7-19
6. Thirty-ninth Report	20
7. Fortieth Report	21-23
8. Forty-first Report	24
9. Forty-second Report	25-26
10. Forty-third Report	27
11. Forty-fourth Report	28-29
12. Forty-fifth Report	30
13. Annexure (Proceedings of Lok Sabha <i>re</i> : Adoption of Reports)	31-33

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-EIGHTH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Thirty-eighth Report.

2. The Committee met on the 16th March, 1959 for—

(1) Classification and allocation of time for discussion of the Bills (*vide* Appendix I) under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.

(2) Examination of the following Bills, under Rule 294 (1) (a) of the Rules of Procedure seeking to amend the Constitution:—

(1) The Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee (Appendix II).

(2) The Constitution (Amendment) Bill (*Substitution of Article 334*) by Shri Balkrishna Wasnik (Appendix III).

3. The Members concerned had been invited to present before the Committee their views on their Bills but none of them could attend the sitting.

II. Classification of and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee placed all the three Bills under Category B and allotted time for each of the Bills as shown in Appendix I.

III. Examination of the Constitution (Amendment) Bills

5. The Committee examined the Bills in the light of the principles laid down in paragraph 6 of the First Report of the Committee on Private Members' Bills and Resolutions approved by the First Lok Sabha. The Committee arrived at the following findings as a result of their examination of the Bills.

IV. Findings of the Committee

(a) The Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee

6. The Bill sought to include Sindhi in the List of languages given in the Eighth Schedule to the Constitution of India.

7. As the opinion of the House on the matter can be tested in the first instance by a resolution (and a resolution on the subject has already been admitted), the Committee recommend that the Bill be not allowed to be introduced.

(b) The Constitution (Amendment) Bill (*Substitution of Article 334*) by Shri Balkrishna Wasnik

8. The Bill sought to amend Article 334 of the Constitution so as to extend the period of reservation of seats for the Scheduled Castes and Scheduled Tribes in the Lok Sabha and in the Legislative Assemblies of the States from 10 years to 25 years. The Committee noted the fact that a Private Member's resolution on a similar matter was discussed last year and withdrawn by the leave of the House. As the opinion of the House on the matter can be tested again by a resolution (and a resolution on the subject has already been admitted in this session), the Committee recommend that the Bill be not allowed to be introduced.

V. Recommendations

10. The Committee recommend—

- (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix I be agreed to by the House;
- (ii) that the Constitution (Amendment) Bill (*Amendment of the Eighth Schedule*) by Shri Atal Bihari Vajpayee be not allowed to be introduced; and
- (iii) that the Constitution (Amendment) Bill (*Substitution of Article 34*) by Shri Balkrishna Wasnik be not allowed to be introduced.

NEW DELHI;
The 18th March, 1959.

HUKAM SINGH.

APPENDIX I

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee	Remarks
1	Hydrogenation of Oils (Offences) Bill by Shri Arjun Singh Bhadauria.	10 of 1959	B	1 hour	
2	Banking Companies (Amendment) Bill (<i>Amendment of section 46 and insertion of new section 53A</i>) by Shri Ram Krishan Gupta.	7 of 1959	B	1 ½ hours.	
3	Bank of Patiala Merger Bill by Shri Ram Krishan Gupta.	6 of 1959	B	½ hour.	

THE CONSTITUTION (AMENDMENT) BILL, 1959

By

SHRI ATAL BIHARI VAJPAYEE, M.P.

(TO BE INTRODUCED IN LOK SABHA)

THE CONSTITUTION (AMENDMENT) BILL, 1959

(To BE INTRODUCED IN LOK SABHA.)

A
BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Tenth Year of the Republic of India as follows:—

1. (a) This Act may be called the Constitution (Amendment) Act, 1959. Short title and commencement.
- (b) It shall come into force at once.
2. In the Eighth Schedule to the Constitution, after entry 11, the following new entry shall be inserted, namely:— Amendment of Eighth Schedule.
- “11A. Sindhi.”

STATEMENT OF OBJECTS AND REASONS

This Bill is intended to include Sindhi in the list of languages scheduled in the Constitution.

NEW DELHI;
The 24th January, 1959.

ATAL BIHARI VAJPAYEE.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * *

EIGHTH SCHEDULE

[Article 334 (1) and 351]

Languages

1. Assamese.
2. Bengali.
3. Gujarati.
4. Hindi.
5. Kannada.
6. Kashmiri.
7. Malayalam.
8. Marathi.
9. Oriya.
10. Punjabi.
11. Sanskrit.
12. Tamil.
13. Telugu.

LOK SABHA

A
BILL
further to amend the Constitution of India.

(Shri Atal Behari Vajpayee, M. P.)

THE CONSTITUTION (AMENDMENT)
BILL, 1959

By

SHRI BALKRISHNA WASNIK, M. P.

(TO BE INTRODUCED IN LOK SABHA)

THE CONSTITUTION (AMENDMENT) BILL, 1959

(TO BE INTRODUCED IN LOK SABHA)

A

BILL

further to amend the Constitution of India.

BE it enacted by the Parliament in the Tenth Year of the Republic of India as follows:

1. This Act may be called the Constitution (Amendment) Act, 19 . Short title.

2. For article 334 of the Constitution, the following article shall be substituted, namely:—

“334. Notwithstanding anything in the foregoing provisions of this Part, the provisions of this Constitution relating to the reservation of seats for the Scheduled Castes and Scheduled Tribes in the House of the People and in the Legislative Assemblies of the States shall cease to have effect on the expiration of a period of twenty-five years from the commencement of this Constitution: Substitution of new article for article 334.
Reservation of seats to cease after twenty-five years.

Provided that nothing in this Article shall affect any representation in the House of the People or in the Legislative Assembly of a State until the dissolution of the then existing House or Assembly, as the case may be.”

STATEMENT OF OBJECTS AND REASONS

Under Article 334 of the Constitution, the period for the reservation of seats for the Scheduled Castes and the Scheduled Tribes comes to an end subject to the proviso to that Article by 1960. Reservation of seats for these communities in the House of the People and the Legislative Assemblies of the States is provided in the Constitution to create confidence in these communities and also to further their progress and to protect their rights and privileges. As the interests of these communities require to be protected for a longer time, it has become necessary to extend this period of reservation for a further period of fifteen years. This Bill is intended to meet the purpose.

NEW DELHI;
The 14th January, 1959.

BALKRISHNA WASNIK.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

* * * * *

334. Notwithstanding anything in the foregoing provisions of this Part, the Provisions of this Constitution relating to—

Reservation of seats and special representation to cease after ten years.

(a) the reservation of seats for the Scheduled Castes and the Scheduled Tribes in the House of the People and in the Legislative Assemblies of the States, and

(b) the representation of the Anglo-Indian community in the House of the People and in the Legislative Assemblies of the States by nomination,

shall cease to have effect on the expiration of a period of ten years from the commencement of this Constitution:

Provided that nothing in this article shall affect any representation in the House of the People or in the Legislative Assembly of a State until the dissolution of the then existing House or Assembly, as the case may be.

* * * * *

LOK SABHA

A
BILL

further to amend the Constitution of India

(Shri Balkrishna Wasmik, M. P.)